

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4010 of 2020

Baleshwar Sharma **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Binod Kr. Dubey, Advocate
For the Opp. Party : Mr. Tapas Roy, A.P.P.

Through Video Conferencing

03/11.09.2020

Learned counsel for the petitioner Mr. Binod Kr. Dubey submits that in spite of filing inspection in the present case, record file was not made available to him to remove the defects.

2. Considering the above, two weeks' time is granted to the learned counsel for the petitioner to remove the defects as pointed out by the office and mentioned in the order dated 21.08.2020.

3. Put up this case on 09.10.2020 under appropriate heading.

(Anubha Rawat Choudhary, J.)

Pankaj